

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 747 of 2019

IN THE MATTER OF:

Todi Investors (India) Pvt. Ltd.

...Appellant

Vs

Allahabad Bank & Ors.

....Respondents

Present:

**For Appellant: Mr. Dhruv Surana and Mr. Ashish Choudhury,
Advocates**

**For Respondents: Mr. Vinayak Trivedi Proxy Counsel for Ms. Reema
Khorana, Advocate for Respondent No. 1.**

**Ms. Kanishk Khetan, Advocate for Respondent
No. 2**

Mr. Nipun Katyal, Advocate for Respondent No. 3

ORDER

07.01.2020 Learned Counsel for the Appellant seeks to withdraw the present Appeal in the teeth of the judgment of the Hon'ble Supreme Court titled '*Committee of Creditors of Essar Steel India Limited Through Authorised signatory Vs. Satish Kumar Gupta and Others*' – (2019) SCC Online SC 1478.

Accordingly, permission is granted to the Learned Counsel for the Appellant to withdraw the instant Company Appeal(AT)(Insolvency) No. 747 of 2019 and that the instant Appeal is dismissed as withdrawn. However, there shall be no order as to costs.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(V P Singh)
Member(Technical)